

C.P. No. 139/94

in

OA - 03/93

ORDER SHEET

Registration No. 03 of 1993

Appellant
Applicant

R. K. Murgam

Versus

Respondent

Sri S. K. Lal, Chief Commissioner
Income Tax, Pune

Serial number
order and
d

Brief order, mentioning
reference, if necessary

How Complied with
and date of compliance

OR

CCD No. 39/94 in OA:
no 3723 along with affidavit
and copy of judgement
dt. 22.4.94 filed by
Shri M. S. Narain
on 26/2/94 against non
compliance of Honble Tribunal
contempt judgement dt. 22.4.94
passed by Honble Mr. Justice
R. K. Verma V.C. and Honble
Miss. Usha Bhat A.M.
Submitted before Honble
Commissioner 28.4.94 for orders.

04/8/94

37879

(1)

Hon. Mr. Maharaaj Din, J.M.
Hon. Mr. R. Mathurkumar, A.M.

Sri S. Narain appeared for the
petitioner. Counsel for the petitioner has
stated that review has been preferred
against the order passed by this Tribunal
and the present Contempt petition also
been filed against the same order, since
the review petition is listed on 10.8.94, so
this petition also be listed on the same
date.

OR

Submitted before
Honble Commission 10.8.94
for Orders along with
Review app no. 139/94 in
OA No 3723.

19/8/94

A.M.

J.M.

2

10.8.94

Hon. Mr. S. Das Gupta. AM
Hon. Mr. T. L. Verma. JM

Name for the petitioner.
Shri A. Mohiley, Counsel for the
Opposite party is on general
assignment.

The Review petition in
the O.A. is against the judgement
& order passed by the Bench, comprising
Hon. Mr. Justice, R.K. Varma & Hon. Miss. Usha Sen.
Since, both of them have been transferred,
It has been ordered by the Hon. V.C.
that the same should be listed before
D.B. comprising of himself & Hon. Miss
~~Usha Sen~~ K. Mithu Kumar, A.M.

In view of this let both
the Review application & the
C.C.A be listed before the
appropriate Bench on 31.8.94.

JM

Wf.
AM

for
OR.
Submitted before
Honble Justice V.C. / Mr
K. Mithu Kumar AM on 31.8.94
for orders alongwith Review
app no. 33/60 of 1993 O.A. 03/93.

30/8/94

3

③ 31.8.94 Hon. Mr. Justice B. C. Saxena, VC
Hon. Mr. K. Muthukumar, AM

Issue notice to the respondent
to show Cause as to why the proceedings
under the Contempt of Courts Act
may not be initiated against him. He may
file a Counter-affidavit within one month
from the date of service of notice. The applicant
may file rejoinder one week thereafter. List
on 26.10.94 for order.

OR
In compliance with
Honorable Court order dt
31.8.94 Regd. notices
issued to the resps
on 3.9.94.
Affidavit reply now
lodged has been filed
so far. Submitted.

h
AM.

BoR
VC

26/10/94 Hon. Mr. S. Dayal, AM

④ D.B is not available
today. Adjn to 31/12/94 for
orders.

25/11/94

⑤

8.12.94

Hon. Mr. S. Das Gupta, AM
Hon. Mr. T. L. Verma, Jm.

BoR
Arbit

OR
As Above.
Submitted.

OR
16-12-94
No R.A has been filed
so far Submitted.

Si S. Narain for the applicant.
Si A. Mohilen for the respondents.
The learned counsel for the
Respondents filed M.P No 2960 of
1994 along with CA. The same
may be brought on record. RA
may be filed within 2 weeks
thereafter. List this case on
17.1.1995 for hearing.

Jm.

VC
AM.

26/11/95

A/m

17.1.1995

(6)

Hon. Mr S. Das Gupta AM.
Hon. Mr T.L. Verma, Jm.

6/3

On the request of the learned
counsel for the applicant
the case is adjourned.

list this case on 9.2.1995
for order / directions.

H
Jm.

W
Am.

OR

Co R. A has been
filed so far
Submitted.

(7)

09/2/95

Hon. Mr. R. Muthukumar, AM.
Hon. Mr. J.S. Dhalwal, JM.

Sri S. Narain for the petitioner.

Sri A. Mahalingam for the respondents (respondents).

It is stated by the counsel for the parties
that order dated 22.4.94 in CA 03/93 has been
fully complied with by the respondents and the
petitioner has also joined the post of inspectors,
Income Tax. In view of this, this petition is dis-
missed and notices issued to the respondents
are discharged.

Jm.

Am.

(2)